

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT – 2**

Item No.225 – IA/ 1234(AHM) 2023  
Item No.226 – IA/ 581(AHM) 2021  
Item No.227 – IA/ 583(AHM) 2021  
Item No.228 – IA/ 87(AHM) 2022  
Item No.229 – Cont. A/ 01(AHM) 2022  
Item No.230 – IA/ 57(AHM) 2022  
Item No.231 – IA/ 590(AHM) 2021  
In  
CP(IB) 480 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s  
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Mr. Parth Shah, Adv. a/w.Mr. Nikhil Kumar, Adv.  
For the applicant : Mr.Nandan Soni, Adv in IA/ 57(AHM) 2022  
a.w Ms.Manali Pathak party in person.

**ORDER**

IA/ 57(AHM)2022

Heard the Ld. Counsel for applicant and the applicant along with Ld. Counsel for the liquidator. We direct the liquidator and applicant to convene a meeting within 15 days inviting comments of all the necessary parties in this matter, from the date of this order and give a clear report to this Adjudicating Authority regarding the stocks under dispute to be lifted from the premises of CORPORATE DEBTOR and file report by way of affidavit on or before the next date of hearing.

List all the matters before the regular bench on 01.03.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**